

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

STARRED QUESTION NO:323  
ANSWERED ON:25.08.2011  
RAINWATER HARVESTING  
Tandon Annu

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether any study has been conducted to assess the quantum of rainwater being harvested and utilized vis-a-vis the total annual rainfall, in the country;
- (b) if so, the details thereof, Statewise;
- (c) the details of the schemes/projects undertaken to encourage States/UTs to implement rainwater harvesting during the current Five Year Plan, project-wise and year-wise;
- (d) whether the Union Government has assessed/reviewed the implementation of the rainwater harvesting projects; and
- (e) if so, the outcome thereof?

**Answer**

THE MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND WATER RESOURCES (SHRI PAWAN KUMAR BANSAL)

(a) to (e) : A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE STARRED QUESTION NO. 323 TO BE ANSWERED ON 25.08.2011 IN LOK SABHA REGARDING RAINWATER HARVESTING ASKED BY SHRIMATI ANNU TANDON:

(a)&(b) As per report of the National Commission on Integrated Water Resources Development(NCIWRD-1999), the mean annual rainfall, taking the country as a whole is 1170mm with wide regional variation. Rain water is harvested through surface storages and recharge of ground water. The total storage capacity created through major and medium projects is around 225 BCM as detailed in Annexure-I. The data on quantum of rainwater harvested through groundwater recharging is 433 BCM as detailed in Annexure-II. Ministry of Water Resources does not maintain the data on quantum of water harvested through manmade structures other than those mentioned in Annexure-I.

c) Water is a state subject, it is primarily the responsibility of the State Government to plan, fund and to execute rainwater harvesting schemes. However, the Union Government has taken following steps to create awareness and to encourage States to implement rainwater harvesting projects:

During the XI Plan, demonstrative projects on rain water harvesting and artificial recharge has been implemented by Central Ground Water Board under the central sector scheme of Ground Water Management & Regulation in priority areas viz, over-exploited and critical areas, urban areas and areas affected by water quality problems for replication by the State Governments under similar hydrogeological environments. As on 31st July 2011, State-wise and year-wise details of projects sanctioned are given in Annexure III.

Institution of BhoomijalSamvardhanPuraskarsand National Water Award to encourage adoption of innovative practices of ground water augmentation ; Circulation of `Model Bill` to enable States/Union Territories to enact suitable legislation for regulation and control of ground water development, which provides for making roof top rain water harvesting mandatory. So far as 11 States/Union Territories namely Andhra Pradesh, Bihar, Goa, Himachal Pradesh, Kerala, Tamil Nadu, West Bengal, Chandigarh, Dadra & Nagar Haveli, Lakshadweep and Puducherry have enacted ground water legislation.

States have been advised for making rainwater harvesting mandatory. In pursuance thereof, 18 States and 4 UTs have made rain water harvesting mandatory under building bye-laws.

Issuance of directions by the Central Ground Water Authority (CGWA) to Chief Secretaries in 12 States and Administrators in 2 Union Territories having Over-exploited blocks to take all necessary measures to promote/ adopt artificial recharge to ground water/ rain water harvesting.

(d) The Government has carried out the impact assessment of demonstrative projects implemented during the X Plan.

(e) The outcome of the impact assessment is enclosed as Annexure-IV.